

**Government of India**  
**Ministry of Coal**  
**Lok Sabha**  
**Unstarred Question No. 2069**  
**To be answered on 10.12.2015**  
**Allocation of Coal Blocks**

**2069. SHRI E.T. MOHAMMED BASHEER:**  
**SHRI DINESH TRIVEDI:**  
**SHRI KAMLA DEVI PAATLE:**

**Will the Minister of COAL be pleased to state:**

- (a) the existing criteria for allocation of coal blocks to Government and private sector companies along with changes proposed in the light of past experience;
- (b) whether some State Governments have requested to formulate a special policy with regard to allocation of coal blocks on priority basis to the iron, steel and power projects;
- (c) if so, the details thereof and the action taken thereon, State-wise;
- (d) whether the criteria for identifying inviolate coal blocks have been changed; and
- (e) if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY**  
**(SHRI PIYUSH GOYAL)**

(a) to (c): Allocation of 204 coal blocks de-allocated by Hon'ble Supreme Court is now made under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. The criteria adopted for allocation of coal blocks/mines under the said Act is specified in the Tender/Allotment Document. Further, the allocation of coal blocks/mines is also made under the Mines & Minerals (Development and Regulations) Act, 1957 and Rules made thereunder. The State of Odisha has requested for earmarking more coal mines for auction for the non-regulated sector.

(d) & (e): A Committee under the Chairmanship of Secretary (MoEF&CC) has been reconstituted to finalize objective parameters for identification of inviolate forest area.

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